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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE AND INSURANCE)

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NEW DELHI: THE 21st August, 1975.

NOTIFICATION  
INCOME TAX

No. 1048(F.No.404/144/75-ITCC): In exercise of the powers conferred by clause 43-B of section 2 of the Income-tax Act, 1961(43 of 1961) and in partial modification of notification No.691 dated the 30th July, 1974, the Central Government hereby authorises the Commissioner of Income-tax, mentioned at Srl. No.11B of the Schedule to the Notification No. 679 dated 20th July, 1974 as modified by notification No.944 dated the 23rd June, 1975 to exercise the powers of Tax Recovery Commissioner with immediate effect.

Sd/-

(V.P. Mittal)

Deputy Secretary to the Government of India

The Manager,  
Government of India Press,  
New Delhi.

No.1048(F.No.404/144/75-ITCC):

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14. Shri A.C. Chaudhary, US(Ad.VI), CBDT, New Delhi.



(A.G. Saha)  
Section Officer